

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 198 OF 2019 &
IA NO. 304 OF 2019

Dated : 11th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar
Mr. Anurag Bansal

Counsel for the Respondent(s) : Mr. Shri Venkatesh
Ms. Nishtha Kumar for R-1

ORDER

**IA No. 304 - (Application for exemption from filing
certified copy of impugned order)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed. Application is disposed of.

APPEAL NO. 198 OF 2019

Admit.

Respondents shall file objections/reply within four weeks' time i.e. on or before 09.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within three weeks' time i.e. on or before 30.08.2019 with advance copy to the other side. Thereafter, rejoinder

List the matter on **03.09.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson